

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.3266
TO BE ANSWERED ON MARCH 20, 2025

COMPUTERIZATION OF PROPERTY RECORDS

NO. 3266. SHRI ANIL YESHWANT DESAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that the Union Government has advised various State Governments to computerize land and property records for better management and to avoid legal disputes regarding ownership;**
- (b) if so, the details thereof along with the progress made in this regard during the last five years, State-wise; and**
- (c) whether all immovable properties like houses and land registered with various revenue authorities, SDMs and Registrar offices in different States are being updated and recorded in electronic form to eliminate any chances of forgery and cheating during transfer in future and if so, the details thereof?**

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)

(a) & (b) Government of India has been implementing a comprehensive programme for digitization and computerization of land records and registration processes in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The DILRMP has been extended for a period of five years from 01.04.2021 to 31.03.2026. As of now, 99.78% digitization of the existing land records (Record of Rights) have been completed in the country. Some of the areas of NE States do not have land records like other States due to community ownership issue and UT of Ladakh has started digitization in last couple of years. So far Rural area has been mainly covered under DILRMP. State-wise progress is attached as Annexure.

To digitize land records in Urban areas, an initiative named National Geospatial Knowledge-based Land Survey of Urban Habitations (NAKSHA) programme is being implemented in a phased manner as a PILOT for creating land records in urban areas with Survey of India as technical partner for aerial survey and feature extraction work followed by ground truthing by State/UT. The NAKSHA PILOT phase with a financial outlay of Rs.193.81 crore is being implemented in 26 States and 3 UTs across 152 cities/urban local bodies. It is envisaged to implement this program on full scale after the completion and outcomes of the PILOT phase, subject to coordination with State Governments and technological infrastructure readiness.

(c) Computerized registration system with provision for online entry of deed, online valuation, online payment, online appointment slot booking, online admission, document search and certified copy generation is promoted across all States under DILRMP. National Generic Document Registration System (NGDRS) software has been developed for this purpose and adopted by 15 States/Uts (viz. Andaman & Nicobar Island, Assam, Chhattisgarh, Dadra & Nagar Haveli, Delhi, Goa, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Ladakh, Maharashtra, Manipur, Mizoram, Punjab and Tripura). As of now, 14 States/Uts (viz. Andhra Pradesh, Chandigarh, Gujrat, Haryana, Puducherry, Rajasthan, Telangana, West Bengal, Uttarakhand, Sikkim, Kerala, Madhya Pradesh, Uttar Pradesh and Tamil Nadu) have started sharing registration related data with national portal of NGDRS- www.ngdrs.gov.in through API /UI.

Annexure in reply to Part (a) & (b) of Lok Sabha Unstarred Question No.3266 to be answered on 20.03.2025

State wise Progress of Computerization of Land Records

.No.	State/ UT	No. of RoR			No. of Villages Where CLR Completed		
		Total	Computerized	%	Total Villages	No.	%
1	ANDAMAN & NICOBAR ISLANDS	89,747	89,747	100.00	205	205	100.00
2	ANDHRA PRADESH	3,31,95,854	3,31,95,854	100.00	16,816	16,816	100.00
3	ARUNACHAL PRADESH	46	0	0.0	81	0	0.0
4	ASSAM	43,57,936	41,38,417	94.96	22,543	19,868	88.13
5	BIHAR	4,34,68,047	4,34,68,047	100.00	45,858	45,857	100.00
6	CHANDIGARH	25	25	100.00	25	25	100.00
7	CHHATTISGARH	2,38,33,340	2,37,78,896	99.77	20,474	20,067	98.01
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	74,061	74,061	100.00	72	72	100.00
9	DELHI	12,791	11,388	89.03	198	42	21.21
10	GOA	7,52,798	7,52,798	100.00	421	421	100.00
11	GUJARAT	1,23,23,917	1,23,23,917	100.00	18,464	18,464	100.00
12	HARYANA	36,14,314	36,14,314	100.00	7,102	7,102	100.00
13	HIMACHAL PRADESH	22,10,677	22,10,677	100.00	21,637	21,637	100.00
14	JAMMU & KASHMIR	6,850	6,796	99.21	6,850	4,832	70.54
15	JHARKHAND	27,31,472	26,98,027	98.78	32,860	32,648	99.35
16	KARNATAKA	1,93,23,831	1,93,23,831	100.00	30,110	30,110	100.00
17	KERALA	2,72,36,450	2,72,36,450	100.00	1,666	1,666	100.00
18	LADAKH	249	71	28.51	248	71	28.63
19	LAKSHADWEEP	72,425	72,425	100.00	10	10	100.00
20	MADHYA PRADESH	5,27,75,680	5,27,75,680	100.00	56,952	56,742	99.63
21	MAHARASHTRA	2,62,74,755	2,62,74,755	100.00	44,534	44,534	100.00

22	MANIPUR	605	513	84.79	605	513	84.79
23	MEGHALAYA	0	0	0.0	6,932	0	0.0
24	MIZORAM	3,31,160	3,31,160	100.00	640	640	100.00
25	NAGALAND	23,311	0	0.0	937	0	0.0
26	ODISHA	1,96,34,329	1,95,98,162	99.82	51,796	51,734	99.88
27	PUDUCHERRY	2,57,939	2,57,939	100.00	129	129	100.00
28	PUNJAB	5,66,967	5,61,396	99.02	13,005	12,956	99.62
29	RAJASTHAN	1,24,70,859	1,22,62,533	98.33	49,551	48,310	97.50
30	SIKKIM	1,85,329	1,71,848	92.73	421	405	96.20
31	TAMIL NADU	2,31,25,300	2,31,25,300	100.00	17,301	17,301	100.00
32	TELANGANA	75,24,615	72,96,575	96.97	10,947	8,534	77.96
33	TRIPURA	13,25,145	13,25,145	100.00	897	897	100.00
34	UTTARAKHAND	15,25,474	15,25,474	100.00	16,691	16,562	99.23
35	UTTAR PRADESH	1,10,326	1,10,326	100.00	1,08,910	1,08,899	99.99
36	WEST BENGAL	5,70,93,332	5,70,93,332	100.00	42,310	42,183	99.70
	Grand Total	37,65,29,956	37,57,05,879	99.78	6,48,198	6,30,252	97.23

Source: Department of Land Resources